GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2516
ANSWERED ON:07.12.2012
VIOLENCE AGAINST CHILDREN
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the members from South Asian Association for Regional Cooperation (SAARC) countries held meeting as follow-up on regional consultation on the United Nations study on violence against children in the region;
- (b) if so, the details thereof;
- (c) whether the SAARC countries reaffirm their commitment to end violence against children in the region;
- (d) if so, the details thereof; and
- (e) the steps taken or proposed to be taken by the Government to end violence against children to fulfill the commitment of SAARC countries?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): The South Asia follow up Regional Consultation on the UN Study on Violence against Children was held by the South Asia Initiative to End Violence against Children (SAIEVAC) in Sri Lanka from 28th to 30th May, 2012. SAIEVAC includes representatives from the Governments of all SAARC countries.
- (c) & (d): To reaffirm the commitment of the SAARC countries to end violence against children in the region, a Resolution was unanimously adopted by the Governing Board of SAIEVAC at the Regional Consultation.
- (e): The Government has taken a number of steps to eradicate violence against children. These include the enactment of the Protection of Children from Sexual Offences Act, 2012; Juvenile Justice (Care and Protection) of Children Act, 2000; Child Labour (Prohibition and Regulation) Act, 1986; the Immoral Traffic Prevention Act, 1956; Ujjwala, a comprehensive scheme for prevention, rescue, rehabilitation, reintegration, and repatriation of victims of commercial sexual exploitation; care, support and rehabilitation services under the Integrated Child Protection Scheme (ICPS) for vulnerable children and children in difficult circumstances; and the Right to Free and Compulsory Education Act, 2009, which prohibits physical punishment and mental harassment to child under section 17.